

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

..
O.A.No.792/1997.

Date: 27-6-1997.

Between:

V.Yesaiah. .. Applicant.

And.

1. Post Master General, Southern Region,
Kurnool.
2. The Superintendent, R.M.S., A.G.Division,
Guntakal 515 801.
3. N.Babaji. .. Respondents.

Counsel for the applicant: Smt. A. Anasuya.

Counsel for the respondents: Sri K.Bhaskara Rao.

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (A)

HON'BLE SHRI A.M.SIVA DAS, MEMBER (J) (ERNAKULAM BENCH)

JUDGMENT

(per Hon'ble Sri R. Rangarajan, Member (A)).

Heard Smt. A. Anasuya, for the applicant and
Sri K.Bhaskara Rao for the respondents.

The applicant was transferred from Kurnool
to Guntakal. He was retaining the Staff Quarter at
Kurnool. He filed O.A.No.103/97 wherein he prayed
for the waiver of the market rent imposed on him for
retention of the staff quarter beyond the permissible
period of two months ~~1st~~, 3-10-1996. It was
directed in that O.A., that the applicant is at liberty

12

: 2 :

to approach the concerned Authorities for waiver of ~~the~~ four times of the market rent if he is so advised after 1--5--1997. In pursuance of that direction the applicant filed a representation dated 16--5--1997, Annexure A-2 to the O.A. The amount to be recovered from the applicant was informed to him by the impugned letter of Respondent No.2, (Annexure A-3 dated 3-6-1997 to the O.A.) The applicant now submits that he has submitted a representation dated 16--5--1997 objecting to the calculation made in the impugned letter dated 3-6-1997.

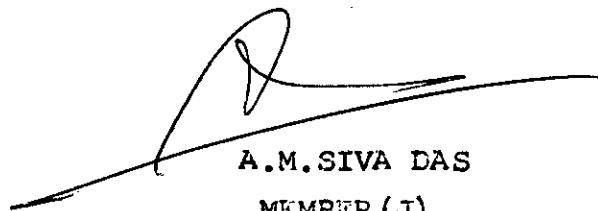
This O.A., is filed to set aside the impugned letter dated 3--6--1997 and direct the respondents to drop the said proceedings from collecting the amount from the applicant, for taking necessary action against Respondent No.3 for his mala fide intention and harassment made against the applicant and also for dropping the disciplinary proceedings initiated through Memo No. F/Postal Quarters/A.G. dated 24-4-1997.

The main grievance of the applicant in this O.A., appears to be the recovery made by the impugned letter dated 3--6--1997. Hence, we direct the Respondent No.2



to dispose of his representation dated 16--5--1997
if he has submitted such a representation according to
law. If, no representation is submitted, the applicant,
if so advised may now submit a representation for the
above relief to the 2nd respondent.

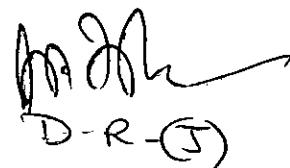
The O.A., is ordered accordingly at the
admission stage itself.


A.M. SIVA DAS
MEMBER (J)


R. RANGARAJAN,
MEMBER (A)

Date: 27--6--1997.

Dictated in open court.


D-R-(J)

sss.

33

Copy to:

1. Postmaster General, Southern Region, Kurnool.
2. The Superintendent, R.M.S., A.G.Division, Guntakal.
3. One copy to Mrs.A.Anasuya, Advocate,CAT,Hyderabad.
4. One copy to Mr.K.Bhaskara Rao, Addl.CGSC,CAT,Hyderabad.
5. One copy to D.R.(A),CAT,Hyderabad.
6. One duplicate copy.

YLKR

13/7/97 (6)

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI A. H. S. JAI PARAMESHWARAN
(J)

DATED 27/6/97

ORDER/JUDGEMENT

M.A./R.A/C.A.NO.

in
D.A.NO. 792/97

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

केन्द्रीय प्रशासनिक विविकाल
Central Administrative Tribunal
प्रेषण/DESPATCH

16 JUL 1997

HYDERABAD BENCH